

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 34169/2025

[Arising out of impugned final judgment and order dated 09-10-2023 in CRLA No. 5886/2017 passed by the High Court of Judicature at Allahabad]

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

RASHEED & ANR.

Respondent(s)

IA No. 185329/2025 - CONDONATION OF DELAY IN FILING, IA No. 185332/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS, IA No. 185327/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 185328/2025 - EXEMPTION FROM FILING O.T.

Date : 11-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA
HON'BLE MR. JUSTICE N.V. ANJARIA

For Petitioner(s) Mr. Divyesh Pratap Singh, Adv.
Mr. Yasharth Kant, AOR

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

Delay condoned.

Issue notice and tag with SLP(Crl.) Nos. 15245-15246/2024, titled "*Kammo Begam Vs. Rasheed & Ors.*".

Notice shall be served by all modes, including *dasti*.

(Babita Pandey)
Asth. Registrar-cum-PS

(Preeti Saxena)
Court Master (NSH)